

Before Shri R.S. Virk, District Judge (RETD.)
appointed to hear objections/representations in the matter of PACL Ltd.
as so referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court
passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI and
duly notified in SEBI Press release no. 66 dated 08/12/2017.

File no. 453

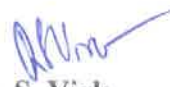
Applicant : Kumari Archana

Present : None

Order :

The above named has simply forwarded details of her Aadhar, PAN and Bank Account numbers as also her mobile numbers besides of photocopy of receipt dated 04/06/2011 issued by PACL in forming her that she has been registered for the plot booked by her against **registration no. U297139343** of the same date on payment of Rs. 20,000/-. The said document does not confer any title whatsoever on her in any property. It may be noticed that vide order dated 02/02/2016, passed in civil appeal no. 13301/2015 bearing the title Subarata Bhattacharaya Versus Securities & Exchange Board Of India, the Hon'ble supreme court had directed constitution of a committee by SEBI to be headed by Hon'ble Mr. Justice R.M. Lodha. former Chief Justice of India as its Chairman for disposing of the land purchased by PACL so that the sale proceeds recovered there from can be paid to the investors who have invested their funds in the company for purchase of the land. Pursuant thereto, I have been appointed to hear objections / representations / applications against attachment of properties under orders of the committee. No action is thus called for on the above correspondence. File be consigned to records.

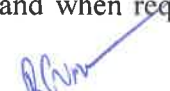
Date : 21/03/2018


R. S. Virk
Distt. Judge (Retd.)

Note:

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the objector as and when requested /applied for.

Date : 21/03/2018


R. S. Virk
Distt. Judge (Retd.)